

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 460 OF 2018 IN
DFR No. 245 of 2018

Dated: 5th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Jai Balaji Industries Limited

... Appellant(s)

Vs.

State of Chhattisgarh & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Ankit Pandey
Mr. Kaustubh Shukla

Counsel for the Respondent(s) : Mr. C.S.Khandey
Chief Electrical Inspector
State of Chhattisgarh

Mr. Sakesh Kumar for R-2

ORDER

(IA No.460 of 2018 for Condonation of delay in filing Appeal)

The learned counsel, Mr. Ankit Pandey, appearing for the Appellant submitted that, there is a delay of 09 days in filing the Appeal which has been explained satisfactorily and sufficient cause has been shown in the application filed for condonation of delay. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and the reasoning given in the application explaining the delay of 09 days in filing of the appeal, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 460 of 2018 for delay in filing the Appeal is allowed.

DFR NO. 245 OF 2018

Registry is directed to number the appeal.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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